

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT SITTINGS AT NAGPUR, NAGPUR

O.A. NO. 627/87

Dr. S.S. Gupta
Assistant Medical Officer
Ordnance Factory
Bhandara
Maharashtra State

Applicant

V/s.

1. Chairman/Director General
Ordnance Factories Board
10-A Auckland road
Calcutta

2. Union of India
through Secretary
Ministry of Defence
Department of Defence Production
New Delhi

Respondents

Coram : Hon'ble Vice Chairman B C Gadgil
Hon'ble Member (A) P. Srinivasan

Appearance:

Shri Mohan Sudame
Advocate for
Applicant

Shri Ramesh Darda
Counsel
for the respondents

ORAL JUDGMENT

Dated: 22.6.88

(PER: B.C. GADGIL, VICE CHAIRMAN)

This application is kept for admission to-day.

We have heard Mr. Mohan Sudame for the applicant and
Mr. Ramesh Darda for the respondents.

2. A departmental enquiry was initiated against
the applicant on 11.7.1979. This departmental enquiry
was challenged by filing the present application. The
prayer is that the departmental proceedings be quashed.

Reb
The second prayer is that the applicant should be con-
sidered for the next promotional post.

3. We have not stayed the departmental proceedings.

The said departmental proceedings are now over. We are told that in the said proceedings the applicant has been exonerated. Hence there is ~~no~~ question of quashing the said departmental proceedings.

4. The case of the applicant for next promotional ^{already} post has been considered by the DPC ~~before~~ by following sealed cover procedure in view of the pending departmental enquiry. It is needless to say the department would take further appropriate action on the basis of the sealed cover procedure in the light of the fact that the applicant is exonerated.

With the above directions and observations the application is disposed of as not surviving.


(P. Srinivasan)
Member (A)


(B.C. Gadgil)
Vice Chairman